

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00472/2020**

**Dated Thursday the 5<sup>th</sup> day of November Two Thousand Twenty**

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)  
HON'BLE SHRI. T. JACOB, Member (A)**

**(Through Video Conferencing)**

T.Santhakumari, B.Sc., B.Ed.,  
Income Tax Officer,  
Non-Corporate Ward 6(2),  
O/o. The CIT-9, Chennai 600006.

Residing at:-  
Plot No. 40, 2<sup>nd</sup> Street,  
Md. Hussain Colony,  
Kolathur, Chennai 99. ....Applicant

By Advocate M/s. G. Elanchezhiyan

Vs

1.Union of India rep by,  
The Principal Chief Commissioner of Income Tax-Tamil Nadu,  
#121, Nungambakkam High Road,  
Chennai 600034.

2.The Principal Commissioner of Income Tax-9,  
#16, Tower 1, 2<sup>nd</sup> Floor,  
BSNL Building, Greems Road,  
Chennai 600006. ....Respondents

By Advocate Mr. V. Vijay Shankar

**ORAL ORDER****(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The relief prayed for in this OA is as follows:

"To issue a direction, directing the 1<sup>st</sup> respondent to consider the representation of the applicant dated 31.01.2020 with regard to withdrawal of the applicant's voluntary retirement request dated 08.11.2019 and with re-instatement of service since it is within three months period of rule 56 of the Fundamental Rules and pass orders on the same and pass such other order (or) orders as this Hon'ble Tribunal may deem fit and necessary in the circumstances of the case and thus render justice."

2. Heard Mr. G. Elanchezhiyan, Counsel for the applicant & Mr. V. Vijay Shankar, represented by his junior Mr. Magesh who appears for the respondents on advance notice. Perused the OA and all the documents.
3. At the time of hearing, Counsel for the applicant submits that the representation of the applicant dt. 31.01.2020 has not been disposed of. He submits that this OA may be disposed of by giving a time bound direction to the respondents to dispose of the representation.
4. In view of the above submission, this OA is disposed of with a direction to the respondents to dispose of the representation dt. 31.01.2020 within a period of two months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)  
Member(A)**

**05.11.2020**

SKSI

**(S.N.Terdal)  
Member(J)**